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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

ORIGINAL APPLICATION NO. 59 OF 2013
CUTTACK, THIS THE 8th DAY OF FEBRUARY, 2013

CORAM :

HON'BLE MR. A.K. PATNAIK, MEMBER(JUDL.)
HON'BLE MR. R.C. MISRA, MEMBER (ADMN.)

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Hemanta Kumar Barik, aged about 43 years, S/o Mayadhar Barik of Village & PO. Barabati, Dist. Balasore, at present working as Barber under the Director PXE Establishment, Military Wing, Chadipur, Dist. Balasore.

.....Applicant

Advocate for the Applicant.....M/s. B.S.Tripathy, M.K.Rath, J.Pati,
Ms. M. Bhagat

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Union of India represented through

1. Secretary, Ministry of Defence, R&D,
Defence Research and Development Organization,
Room No. 531,137, South Block,
DRDO Bhawan, Rajaji Marg,
New Delhi-110105.
2. The Chief Controller, (R&D)
Defence Research and Development Organization,
Room No. 531,137, South Block,
DRDO Bhawan, Rajaji Marg,
New Delhi-110105
3. The Director, Directorate of Personnel,
'A' Block, DRDO Bhawan,
New Delhi-110105.
4. The Director,
Proof and Experimental Establishment (PXE),
At/PO Chandipur,
Dist-Balasore-756025.
5. Sri Narayan Behera, at present working as Cook,
Military Wing, Proof and Experimental Establishment (PXE),
At/PO Chandipur,
Dist-Balasore-756025.

..... Respondents

Advocates for the Respondents Mr. D.K.Behlera

W.B.

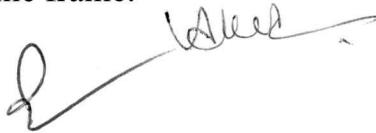
O R D E R

MR. A.K. PATNAIK, MEMBER(JUDL.)

Heard Sri B.S.Tripathy, Ld. Counsel for the applicant and Sri D.K.Behera, Ld. Addl. Central Govt. Standing Counsel appearing for Respondent Nos. 1 to 4, on whom a copy of this O.A. has already been served.

2. Applicant, in this O.A. has challenged the order dated 28.09.2012 passed by the Director, Proof and Experimental Establishment (Respondent No.4) in rejecting the request of the applicant for financial upgradation at par with his counterpart, namely Sri Narayan Behera (Respondent No.6). Therefore, the applicant has prayed for quashing of the said order passed on 28.09.2012 and annexed at Annexure-A/4.

3. We find that ventilating his grievance the applicant has already made a representation on 07.11.2012 addressed to the Director, PXE, Chandipur (Respondent No.4) under whom the applicant is working. Mr. Tripathy submitted that against the said representation, the applicant has not received any reply/response from the concerned authority. Therefore, he submitted that he will be satisfied if a direction is issued to Respondent No.4 to consider the representation within a specific time frame.



4. Accordingly, without entering into the merit of this case, we dispose of this O.A. at the stage of admission itself with direction to Respondent No.4, i.e. Director, PXE, Chandipur, to consider and dispose of the representation made by the applicant on 07.11.2012 (if it is still pending) with a reasoned and speaking order and communicate the result thereof to the applicant within a period of two months from the date of receipt of copy of this order.

5. With the aforesaid observation and direction, the O.A. stands disposed of at the stage of admission itself.

6. Copy of this order along with paper book be transmitted to Respondent No. 4 at the cost of the applicant, for which Mr. Tripathy, Ld. Counsel for the applicant, undertakes to deposit the postal requisites by 11.02.2013.


(R.C.MISRA)
MEMBER(ADMIN.)


(A.K. PATNAIK)
MEMBER(JUDL.)

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